## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

\*\*\*\*\*

Allahabad this the 25 day of April 1996.

C.C. A. No. 43 of 1995

In

Original Application No. 634 of 1994.

Hon'ble Mr. T.L. Verma, JM Hon'ble Mr. D.S. Baweja, AM

Sudhir Kumar aged about 40 years, S/o Sri Pratap Saran, R/o F-300, Trans Yamuna Colony, Phase - II, Agra.

..... Petitioner.

C/A Sri Rakesh Verma

Versus

Shri A.K. Jain, Divisional Railway Manager, Northern Railway, Allahabad.

..... Respondent.

C/R Sri A.V. Srivastava

## DRDER (DRAL)

## Hon'ble Mr. T.L. Verma, JM

This contempt petition has been filed for the alleged non compliance with the direction is sued by this Tribunal in O.A. 634 of 1994 by order dated 17.5.94.

By this order the respondents were directed to dispose of the representation filed by the applicant within a period of three months by reasoned and speaking order.

From the perusal of Annexure-CA-5 to the counter affidavit, it is absolutely clear that the representation of the petitioner has already been disposed of by order dated 14.2.95. Information of the decision has been

Contd...2...



indicated to the petitioner by letter No. CS/DPD/CG/Misc/ 94/P.S. dated 14.2.1995. This, in our opinion, is a substantial compliance of the direction is sued. Therefore we find no merit in this contempt petition. Proceedings initiated against the respondents are hereby dropped. Notices issued are discharged.

Member - Af Member - John

Arvind.